

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:17
ANSWERED ON:15.11.2007
ETHANOL BLENDED PETROL
Ahir Shri Hansraj Gangaram

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is considering to encourage mixing ethanol in petrol;
- (b) if so, the percentage of ethanol allowed to be mixed in petrol in the country till date;
- (c) whether demand is being made to increase the percentage of ethanol to be mixed in petrol keeping in view the increasing production of ethanol in the country;
- (d) if so, whether the Government is contemplating to increase the percentage of ethanol to be mixed in petrol; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 17 TO BE ANSWERED ON 15TH NOVEMBER, 2007 ASKED BY SHRI HANSRAJ G. AHIR, MP, REGARDING ETHANOL BLENDED PETROL

(a) to (e): Yes, Sir. Ministry of Petroleum & Natural Gas vide its notification dated 20th September, 2006 has directed the Oil Marketing Companies (OMCs) to sell 5% Ethanol Blended Petrol (EBP) subject to commercial viability as per Bureau of Indian Standards specifications in the entire country except North-Eastern States, Jammu & Kashmir, Andaman & Nicobar Islands and Lakshdweep, with effect from 1st November, 2006.

Further the Government has decided that 5% EBP programme be made mandatory across the country except North Eastern States, Jammu & Kashmir, Andaman & Nicobar Islands and Lakshdweep. It has also been proposed to make 10% Ethanol blending optional.

However, there is at present no free inter-state movement of ethanol because of various taxes/fees levied by the State Governments and cumbersome procedures which need to be resolved in order to make adequate ethanol available for the EBP programme.